

In the Central Administrative Tribunal
Calcutta Bench

OA No. 86 of 1997

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Pradip Sarkar

Vs.

Eastern Railway

For the Applicant : None

For the Respondents: Mr. G. Samadder, Advocate

Heard on : 18-11-98

Date of Judgement : 18-11-98

ORDER

Ld. Advocate Mr. Samadder, appearing on behalf of the respondents, submits that applicant died long back. But no legal representative of the applicant has been substituted. So, application ^{already} is disposed of according

(D. Purkayastha)
Member(J)